

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB- 976/ND/2019  
(CA No.820/2019)

In the matter of :

Pee Jay Finance Co. Limited

.. PETITIONER

Vs.

VS Matrix (P) Limited

.. RESPONDENT

SECTION

Under Section 7 of IBC Code, 2016

Order delivered on 07.11.2019

Coram :

CH. MOHD. SHARIEF TARIQ,  
HON'BLE MEMBER (JUDICIAL)  
SHRI KAPAL KUMAR VOHRA,  
HON'BLE MEMBER (TECHNICAL)

For the Petitioner /Op. Creditor :

For the Respondent/Corporate Debtor : Mr. Rahul Adlakha, for the IRP

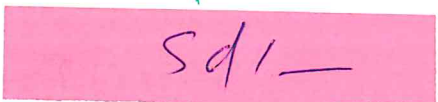
For the Intervener :

ORDER

The Counsel for the IRP is present. Mr. Vineet Aggarwal submitted that the COC in its Meeting held on 23.10.2019, proposed the name of the IRP viz. Mr. Vineet Aggarwal to be appointed as the R.P. The Resolution passed by the COC have 70.31% voting share, therefore, Mr. Vineet Aggarwal is confirmed as the R.P. in the matter.

The Application stands **disposed of**.

  
(KAPAL KUMAR VOHRA)  
MEMBER (TECHNICAL)

  
(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)

Surjit